

(b) whether all the cheques signed by the account holder in a totally different name as compared with the specimen signatures recorded by the bank have been honoured;

(c) the follow-up action taken in the matter; and

(d) if no action has been taken the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) The Income-tax Department at Dibrugarh have not come across any such case.

(b) to (d) The Manager of the Dibrugarh Branch of Punjab National Bank has reported that there are no Benami accounts and no complaint has been registered in this regard.

Meeting of Joint Committee on Cooperation Between India and Netherlands.

4733. SHRI MADHAVRAO SCINDIA : Will the Minister of COMMERCE be pleased to state :

(a) Whether the second meeting of the Joint Committee on Economic and Technical Cooperation between India and the Netherlands was held in June, 1984; and

(b) if so, the outcome of the agreement concluded there?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) The two sides reiterated the desire to enhance and enlarge bilateral economic and technical relations,

Applications Recommended for Advancing Loans to Financial Institutions

4734. SHRI S. A. DORAI SEBASTIAN : Will the Minister of FINANCE be pleased to state :

(a) the State-Wise break-up of 4.3 lakhs of entrepreneurial applications that have been recommended in 1983-84 to the financial institutions for advancing loans;

(b) the State-wise break-up of 2.4 lakh loan applications which had been sanctioned rupees 401 crores; and

(c) whether any monitoring is being done to ensure that loans are utilised for the purpose of creating self-employment?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) The Hon'ble Member is presumably referring to the Scheme for providing self employment to the educated unemployed youth formulated by the Central Government under which an amount of Rs. 401.54 crores was sanctioned to 2.42 lakhs beneficiaries upto 31.3.1984. The Statewise break-up is set out in the attached statement. The Reserve Bank of India, which monitors this Scheme with banks has issued instructions that banks should exercise utmost care in the matter of selection of beneficiaries, the types of activities financed, appraisal, supervision, follow-up and recovery of loans granted under the scheme.

Statement

*The number of Applications and amount Sanctioned by the Banks
(As on 31st March, 1984).*

Name of the State	No. of applications sanctioned by the banks	Amount (Rs. in lakhs)
1. Andhra Pradesh	14781	2936.00
2. Assam	8021	1540.44
3. Bihar	14230	2278.64
4. Gujarat	10497	1538.88
5. Haryana	6189	998.99
6. Himachal Pradesh	2465	449.69
7. Jammu & Kashmir	1416	287.95
8. Karnataka	12307	1960.00
9. Kerala	13091	2110.00
10. Madhya Pradesh	18786	2857.80
11. Maharashtra	24579	4024.28
12. Manipur	991	179.82
13. Meghalaya	353	75.09
14. Nagaland	189	39.25
15. Orissa	6823	1368.62
16. Punjab	9047	1689.60
17. Rajasthan	15054	2365.30
18. Sikkim	15	3.65
19. Tamil Nadu	21247	3316.00
20. Tripura	696	97.33
21. Uttar Pradesh	36857	5382.85
22. West Bengal	23680	4481.92
23. Andaman & Nicobar Islands	66	15.22
24. Arunachal Pradesh	36	6.91
25. Chandigarh	325	55.50
26. Dadra & Nagar Haveli	54	10.71
27. Mizoram	196	42.61
28. Pondicherry	414	40.00
Total	242405	40154.00

Source ; Ministry of Industry
(Data provisional)